

Central Administrative Tribunal, Lucknow Bench, Lucknow

O.A. No. 543/2007

This the 2<sup>nd</sup> day of January, 2008

**Hon'ble Shri A.S. Karmadi, Member (J)**

Mahmood aged about 32 years s/o of late Sri Ragiqullah, ex- Hammal Basti now residing at 14/418, Indira Nagar, Lucknow, c/o Smt. Manjoo Singh, 14/418, Indira Nagar, Lucknow.

Applicant

By Advocate: Sri M.A. Siddiqui

Versus

1. Union of India through the General Manager, Northern Eastern Railway, Gorakhpur.
2. The D.R.M., North Eastern Railway, Ashok Marg, Lucknow.

Respondents

By Advocate: Sri B.B. Tripathi for Sri N.K. Agrawal

**ORDER (ORAL)**

**By Hon'ble Shri A.S. Karmadi, Member (J)**

This O.A. is filed seeking direction to the respondents for consideration of the case of the applicant for appointment on compassionate ground. The case of the applicant is that, his father, while in service, died on 4.8.2005 and subsequently, he has approached the respondents authority for considering his case for compassionate appointment but later on he came to know that he is residing in Govt. quarter, so the case of the applicant was not considered by the respondents authority for compassionate appointment. Having regard to the same, after vacating the Govt. quarter, and after furnishing the succession certificate, applicant has given representation to the respondents authority for appointment on compassionate ground. The said representation was made on 15.6.2007 along with necessary documents but in spite of the same, the respondents have not considered his case for compassionate appointment. Having aggrieved with the same, this O.A. is filed for seeking direction to the respondents for consideration of his case for appointment on compassionate ground.

2. I have heard the learned counsel for the parties.
3. Having regard to the statement made in the pleadings in O.A. and submissions made on behalf of the learned counsel for the parties, I am of the opinion that in the interest of justice, it would be proper to direct the respondents to consider and pass appropriate speaking order in accordance with law, on the representation of the applicant dated 15.6.2007 submitted for compassionate appointment within a period of three months. With the above directions, O.A. is disposed of. No costs.



Member (J)

HLS/-